NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 145(ND)/2016 CA NO.

PRESENT: CHIEF JUSTICE M. M. KUMAR

Hon'ble President

SH. R.VARADHARAJAN Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2016

NAME OF THE COMPANY:

Kailash Ram & Ors.

Vs.

M/s.Global Infocom Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. **DESIGNATION** REPRESENTATION

SIGNATURE

1. MY GEGTESH MEENA, Aw.

2. Mr. Santosh Piwari Adw.

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3. Mr. Say Tay Mishra, tol.

FOR DEFENDENT NO 8
HDFC BANK LTD 3. ALV. PALLAVI DEEPIKA

ORDER

Petition has been mentioned. Despite service respondents have failed to put in appearance. Only respondent 6 i.e. HDFC bank has put in appearance.

Learned counsel for the petitioner has argued that despite the fact that respondents 2 and 3 have resigned as directors of the company yet they hold themselves out as directors and are issuing cheques creating liability on the respondent 1 company. According to the learned counsel the Board of Directors is comprised of three directors and the petitioners 1, 2 & 3 are the directors of respondent 1 company. On account of the fact that the whole record was in the possession of respondent 2 & 3 they have not been able to effectively control the issuance of cheques.

Contd....

In view of the above we restrain respondent 2 and his associates from issuing and signing of cheques of respondent 1 company. We also direct the HDFC bank – respondent 6 not to honor any cheque issued by respondent 2 or his associates. Since the petitioners are in the control of the company they are directed to maintain the status quo as it exists today with regard to the shareholding and the immovable property.

(CHIEF JUSTICE M.M. KUMAR)

(R. VARADHARAJAN) MEMBER (J)